

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 3580
TO BE ANSWERED ON APRIL 03, 2023

VIOLATION OF MASTER PLAN BY SHOPKEEPERS IN SOUTH DELHI

NO. 3580. SHRI NARANBHAI J. RATHWA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that Delhi Development Authority (DDA) has been carrying out demolition and sealing drive in South Delhi for the past six months;
- (b) if so, the details thereof and reasons therefor;
- (c) whether it is also a fact that there are several showrooms and shops operating in "C" Block, Shivalik, South Delhi which is a residential area as per Master Plan and these shops fall within 100 meters of Shahji Tomb, a protected monument under Archaeological Survey of India; and
- (d) if so, the steps DDA is contemplating to seal such illegal shops and showrooms forthwith?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) & (b) Delhi Development Authority(DDA) has been undertaking demolition drives regularly to free its land from any encroachment. In the past 6 months, 12 demolition programs were carried out by DDA in South Delhi and land measuring 11.02 acres was reclaimed and no property was sealed.

(c) & (d) The Archaeological Survey of India (ASI) has informed that as per available record, the mentioned area of 'C' Block, Shivalik, South Delhi falls within the 100 meters (Prohibited area of the Centrally Protected Monument Sarai Shah Ji) and show cause notices have been issued against the unauthorized construction in the area. Further, the Municipal Corporation of Delhi (MCD) has informed that there are commercial activities operating in 'C' Block, Shivalik, South Delhi and action is taken against any violations as per law.
